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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

DA 206/92 .

Dt. of Order: 13-3-92 .

V.V.Ramanaiah

....Applicant

Vs.

1. The Superintendent of Post Offices,  
Nellore, Nellore District.
2. The Assistant Superintendent of Post  
Offices, Kavali Division, Kavali,  
Nellore District.

....Respondents

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Counsel for the Applicant : Sri K.Muralidhar Reddy

Counsel for the Respondents : Sri N.V.Ramana

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CORAM:

THE HON'BLE SHRI R.BALASUBRAMANIAN : MEMBER (A)

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)

(Order of the Division Bench delivered by  
Hon'ble Sri R.Balasubramanian, Member (J) ).

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This application is filed by V.V.Ramanaiah,  
under section 19 of the Administrative Tribunals Act, 1985,  
with a prayer to declare the action of the Respondents in  
issuing proceedings No.B/BPMS/ofal Kvl dt.15-2-92 directing  
the applicant to submit his resignation within 10 days to  
the post of EDBPM of Munubolupadu Village, Dagadarthi Mandal,  
Nellore District as illegal and also to direct the Respon-  
dents to continue the applicant as EDBPM in the same place.

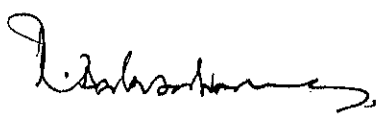
2. We have heard both sides. In the circumstances of the  
case we permit the applicant to make a representation within

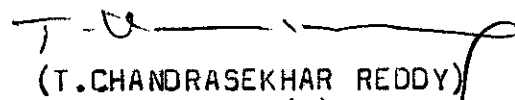
....2.

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two weeks from the date of receipt of this order against the proceedings ~~xxxxxx~~ on the dt.15-2-92. The competent authority on receipt of such representation, shall dispose-of the same within four weeks from the date of receipt of the representation of the applicant. If the applicant feels still aggrieved, he will be at liberty to approach this Tribunal in accordance with law.

3. In the meantime the statusquo order passed by this Tribunal on 10-3-92 shall continue to be in force till the disposal of the representation preferred by the applicant. Accordingly the O.A. is disposed-of with the above directions with no order as to costs.

  
(R. BALASUBRAMANIAN)  
Member (A)

  
(T. CHANDRASEKHAR REDDY)  
Member (J)

Dated: 13th March, 1992.  
Dictated in Open Court.

avl/

  
Deputy Registrar(Judl.)

Copy to:-

1. The Superintendent of Post Offices, Nellore, District, Nellore
2. The Assistant Superintendent of Post Offices, Kavali Division, Kavali, Nellore District.
3. One copy to Sri. K. Muralidhar Reddy Advocate, CAT, Hyd.
4. One copy to Sri. N.V. Ramana, Addl. CGSC, CAT, Hyd.
5. One spare copy.

Rsm/-

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

~~THE HON'BLE MR.~~

~~V.C.~~

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A) ✓

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY: ✓  
M(JUDL)

~~AND~~

~~THE HON'BLE MR. C. J. ROY : MEMBER (JUDL)~~

DATED:

13/3/92 ✓

~~ORDER/JUDGMENT:~~ ✓

~~R.A./C.A./ M.A. No.~~

~~in~~

O.A. No.

206/92 ✓

~~T.A. No.~~

~~(W.P. No.)~~

Admitted and interim directions  
issued.

Allowed

✓ ~~OA~~  
Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/ Rejected

✓ No order as to costs.

